

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 24/TT/2018**

**Subject** : Approval of transmission tariff for Inter-State transmission lines connecting between Karnataka and other neighbouring States pertaining to Karnataka Power Transmission Corporation Limited.

**Date of Hearing** : 28.2.2019

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

**Petitioner** : Karnataka Power Transmission Corporation Ltd. (KPTCL)

**Respondents** : Transmission Corporation of Andhra Pradesh Limited and 4 others

**Parties present** : Ms. Pallavi Sengupat, Advocate, KPTCL

**Record of Proceedings**

The learned counsel for KPTCL submitted that the instant petition is filed for determination of tariff for seven inter-State transmission lines for 2014-19 period. She submitted that the instant lines are more than 30 years old and hence the details of the capital cost and additional capitalization has not been filed and the tariff is claimed on the basis of the expenditure incurred for maintenance of the instant assets. She submitted that the details in Form-4 with respect to all the seven assets have been submitted. She also submitted that RPC Certificate with respect to Asset-7 which was not filed at the time of filing the petition has also been filed and requested to allow the tariff for the instant transmission assets. She submitted the hard copy of the tariff forms and submitted that the same would be e-filed today.

2. The Commission took on record the documents filed by the petitioner and reserved the order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

